

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4165/2017

New Delhi, this the 29<sup>th</sup> day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Aditi Kumari, Age 35 years,  
R/o Flat No.SRA-11C, Shipra Reviera,  
Gyan Khand-3, Indirapuram,  
Ghaziabad, Uttar Pradesh

Present Place of Posting:

GGSS, Harsh Vihar, New Delhi  
School ID: 1106256  
Guest Teacher ID : 2014037105. .. Applicant

(By Advocate : Shri Tarun Kumar)

Versus

1. Government of NCT of Delhi  
Through Chief Secretary  
New Secretariat Building,  
I.P. Estate, New Delhi.
  
2. The Director,  
Directorate of Education,  
Government of NCT of Delhi,  
Old Secretariat, Delhi-110 054. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant earlier filed O.A. No.2064/2017 seeking identical relief. The said O.A. was disposed on 02.06.2017

(Annexure A-2) directing the respondents to consider the representation dated 29.11.2016 of the applicant and to pass an appropriate speaking and reasoned orders thereon.

3. The grievance of the applicant in the said O.A. was that to pay the salary on the minimum of the pay scale along with DA, HRA, Transport Allowance like regularly appointed Govt. Teachers. The respondents in the purported compliance of the aforesaid orders passed the impugned order dated 06.10.2017.

4. A bare perusal of the impugned order clearly indicates that the claim of the applicant was pertaining to the payment of equal pay for equal work in comparison with the regularly recruited Govt. Teachers, but the respondents considered the claim of the applicant for regularisation, which was not even the claim of the applicant, either in the earlier O.A. or in her representation dated 29.11.2016. Hence, on the face of the impugned order, it is clear that the same was passed without proper application of mind.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to reconsider the representation dated 29.11.2016 of the applicant, keeping in view the relief claimed in

the O.A. No. 2064/2017 and to pass fresh reasoned and speaking order, within 60 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

*/Jyoti /*